

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 249/MP/2015**

- Subject** : Petition under Section 79(1) (c) and 79(1)(f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term open access in Inter-State transmission and related matters) Regulations, 2009, seeking intervention of Hon'ble Commission 'in the matter of non-grant of LTA from the start date sought for in the LTA applications made in December 2014 with firm PPAs executed under DBFOO bidding framework between Generators and KSEB Ltd., despite availability of ATC during the time frame sought for in the LTA application, by reserving ATC in favour of very old target region LTA customers who failed to submit firm PPAs to the intended regions within a reasonable period, causing irreparable financial loss to KSEB Ltd. and other related matters.
- Date of hearing** : 7.1.2016
- Coram** : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner** : Kerala State Electricity Board Limited
- Respondents** : Power Grid Corporation of India Limited and others
- Parties present** : Ms. Suparna Srivastava, Advocate, KESBL  
Shri B. Pradeep, KESBL  
Shri S.R. Prasad, KESBL  
Shri Sitesh Mukherjee, Advocate, PGCIL  
Shri Gautam Chawla, Advocate, PGCIL  
Ms. Akansha Tyagi, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Sanjey Sen, Senior Advocate, Monnet and JITPL  
ShriMatrugupta Mishra, Advocate JITPL, BALCO and Seasa Sterlite  
Shri Tushar Nagar, Advocate, JITPL, BALCO and Seasa Sterlite  
Shri Rahul Singh, Advocate, MIEL  
Shri C.S. Bobade, JITPL  
Shri Roopam Bansal, Jhabua Power  
Shri Sandeep Bhuraria, Jhabua Power

Shri J. Mahapatra, Jhabua Power  
Shri Alok Shankar, Advocate, GMR Kamalanga  
Ms. Swapna Seshadari, Advocate, KSK Mahanadi

**Record of Proceedings**

Learned counsels for GMR Kamalanga Energy Limited, KSK Mahanadi Power Company Limited and Monnet Power Company limited sought time to file their replies to the petition. Request made by learned counsels was allowed.

2. After hearing the learned counsels for the parties, the Commission directed the respondents to file their replies, if not filed, by 27.1.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 5.12.2016.
3. The Commission directed the petitioner to submit, on affidavit, by 27.1.2016 LTA applications filed in December, 2014 from supply of total power transfer of 727 MW from NEW grid to SR grid.
4. The Commission directed CTU to submit, on affidavit by 27.1.2016, the details of LTA granted to the LTA applications received in December, 2014.
5. The petition shall be listed for hearing on 18.2.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**